

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 8**  
**CP-62/ND/2021**

**IN THE MATTER OF:**

Mr. Vishal Swara & Anr ... Applicant/Petitioner

Vs

SLVSecurity Services Pvt. Ltd. ... Respondent

**Order under Section 241-242**

**Order delivered on 16.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Pulkit Deora, Mr. Sylvine Sarmah Advocates.

**ORDER**

This is a petition filed under Section 241-242 of the Companies Act 2013. Notice be issued to Respondent Nos. 1 to 12. Mr. Pulkit Deora, Learned Counsel for Petitioners states that after filing of this petition, the company along with its Directors have grossly abused the provisions of the Companies Act 2013, mainly by showing his retirement and uploading DIR-12 on 10.02.2021, whereas the Board Resolution mentioned 18.04.2019. There is no mention about the holding of AGM/Boardmeeting. Learned Counsel states that the Respondents have changed the registered office of the company and shifted the records of the company. Learned Counsel further states that he has written a letter dated 13.01.2021 for inspection of the original documents and records of the company, to which the company has not responded.

Learned Counsel states that the Directorship of the Petitioner be protected and interim relief be granted. The Petitioners are entitled for inspection of the original documents of the company record which be given as per provisions of the Companies Act by the Respondent No. 1 company within one week from demanding the same by Petitioners. In the meantime

till further orders, no further coercive actions be taken against the Petitioners. Let reply be filed within 4 weeks. Rejoinder, if any, 3 weeks thereafter.

List on **19.05.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

UPASANA